

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.330/00806/2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhry, Member (A)

This the 4th day of January, 2021.

Badal Chatterjee, s/o late Tara Nath Chatterjee, r/o House No. 70/66, South Dilkusha, New Katra, Allahabad-211002.

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Applicant

By Advocate: Sri Alok Kumar Dave and Sri Chandan Sharma

Versus

1. Union of India through its Secretary, House Affairs, Ministry of Home, Government of India, North Block, New Delhi.
2. State of Uttar Pradesh, through the Additional Chief Secretary (Appointment) Civil Secretariat, Lucknow..

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Respondents

By Advocate: Sri Chakrapani Vatsyayan for respondent No. 1
Sri Raghvendra Pratap Singh proxy for
Sri K.P.Singh for respondent No. 2.

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicant, learned counsel for respondents on admission and perused the record.

2. At the very outset, learned counsel for applicant prayed that applicant will be satisfied at this stage, if he is permitted to move a fresh representation before the competent authority amongst the respondents and competent authority is directed to decide it, in a time bound manner, in accordance with law.

3. Learned counsel for respondents has no objection to this limited and innocuous prayer.

4. In view of the above, no useful purpose will be served in keeping this matter pending and the O.A. is finally disposed off at this stage, with the following directions to the parties:-

- i) The applicant is directed to move a fresh representation, ventilating all his grievances, annexing the relevant rules and judgments, before the competent authority amongst the respondents, within a period of 15 days from today along with certified copy of this order.
 - ii) If the applicant does so, the competent authority amongst the respondents shall decide it, by passing a speaking and reasoned order in accordance with law, within a period of 3 months from the date of receipt of representation along with the certified copy of this order.
 - iii). The order so passed shall be communicated to the applicant without any delay.
 - iv). It is made clear that we have not expressed any opinion on the merit of the case.
 - v). No order as to costs.
5. Hon'ble Mr. Devendra Chaudhry, Member (A) has consented to this order in open court during Virtual hearing.

.(Devendra Chaudhry)

(Justice Vijay Lakshmi)

Member (A)

Member (J)

HLS/-